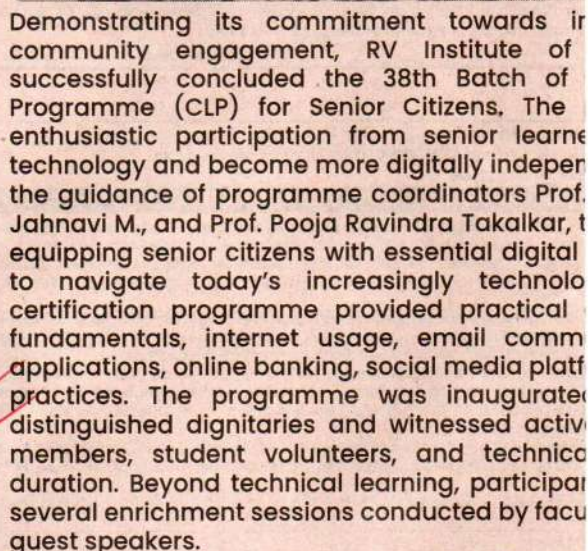
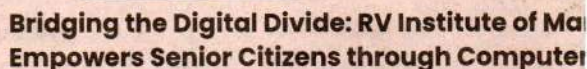


PUBLIC ANNOUNCEMENT

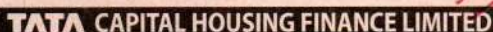
**FOR THE ATTENTION OF THE STAKEHOLDERS OF SYNGENE
MANUFACTURING SOLUTIONS LIMITED**

1.	Name of Corporate Person	SYNGENE MANUFACTURING SOLUTIONS LIMITED
2.	Date of Incorporation of Corporate Person	August 28, 2022
3.	Authority under which Corporate Person is incorporated / registered	ROC-Bengaluru
4.	Corporate Identity Number of Corporate Person	U24290KA2022PLC165409
5.	Address of the registered office and principal office (if any) of corporate person	Aryabhata Room, Ground Floor, The Hub, Tower 8A, 360 Degree Business Park, Doddathoguru, Electronic City, Phase 1, Electronics City Bengaluru - 560100, Bengaluru South Karnataka, India.
6.	Liquidation commencement date of corporate person	June 15, 2026
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Joby Chacko Address: No.120, 3 rd Cross, 3 rd Main, Pride Valley View Layout, Jigani Hobli, Bengaluru - 560 105 Email: jobykc@gmail.com Ph: +91 96633 08656 Process email: syngene.vl@gmail.com Registration No. IBB/IIPA-001/IP-P01372/2018-19/12300
8.	Last date for submission of claims	July 15, 2026

Reg No. IBBI/PA-001/IP-P01372/2018-19/12300



Speaking about the initiative, faculty coordinator programme aimed not only to improve digital literacy, but also to promote independence, social inclusion, and life-long learning for senior citizens. Certificates were distributed in recognition of their learning achievements. The continued success of the Literacy Programme reinforces RVIM's commitment to community development and digital inclusion, and to expand advanced learning opportunities for senior citizens.



DEMAND NOTICE

DEMAND NOTICE

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours. In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice and date of NPA
00000000010540364 & 00000000010681577 & TCHIN0808000 100252868	Mr R Imrankhan (Borrower) Mrs.Gulnaz .LC (CO Borrower)	Rs. 37,28,188/- As on 09-06-2026	09-06-2026 and 03-06-2026

PRUDENT ARCO
LIMITED

Registered & Corporate Office: 611, D Mall, Plot No. A-
New Delhi-110 034. Tel: +91-11-45320000 | Email Id: i
CIN: U74900DL2011PLC225445

Appendix IV [Refer Rule 8(1)] POSSESS

Whereas, the undersigned being the Authorised Officer of **Prudent ARC Limited, acting in its capacity as the Special Purpose Vehicle** for the purposes of the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Securities Interests Act, 2002 (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13(12) of the Act read with Rule 3 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Securities Interests Regulations, 2002, has issued a Demand Notice under Section 13(2) of the Act calling upon the Borrower(s)/Co-Borrower(s) to pay the amount due to the undersigned as per the stipulated time.

And Whereas, the financial assets along with the underlying security interest were assigned in favor as **Trustee of Prudent Trust-123/25**) by the Assignor under the provisions of Section 5 of the Act, I have stepped into the shoes of the Secured Creditor and is entitled to recover the outstanding dues And Whereas, the Borrower(s)/Guarantor(s) having failed to repay the dues within the specified Guarantor(s) and the public in general that the undersigned, being the Authorised Officer of **Prudent Trust-123-25**) has taken possession of the secured asset(s) described herein below in of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.

The Borrower(s)/Guarantor(s) in particular and the public in general are hereby cautioned not to do the same shall be subject to the charge of **Prudent ARC Limited, acting in its capacity as Trustee** interest, costs, charges, and expenses.

The Borrower(s)/Guarantor(s) attention is invited to the provisions of sub-section (8) of Section 13 of

ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ
 ಸಾರ್ವಜನಿಕ ಕಾರ್ಯದರ್ಶಿ
 ಸಂಖ್ಯೆ: 22.06.2026
 ದಿನಾಂಕ: 17.10.2025
 ಸಹಾಯಕ ಮಹಾನಗರ ಪಾಲಿಕೆ
 ಕಾರ್ಯದರ್ಶಿ, ಬೆಂಗಳೂರು

ಭಾರವಾಡ
16-06-2026.

ಉಪನಿರ್ದೇಶಕರು,
 ಕಾರ್ತಿ ಅದೇಶ
 2017 ರ ಸ್ವಯಂ
 ಸೇವಾ ಕಾರ್ಯಕ್ರಮ
 ಇಲಾಖೆಯಲ್ಲಿ
 ಡಾಕ್ಯುಮೆಂಟ್ಸ್
 ಸಾರ್ವಜನಿಕ
 ಸಂಪನ್ಮೂಲ
 ಇಲಾಖೆಯಲ್ಲಿ

438/Call-2
812/Call-2
507/Call-2

-2.
2.

ಹೊಸಲೋಡ್
ಹಿಂದರಗಳನ್ನು

ಮ/ಟಿಂಡರ್
ವಿವರಗಳಿಗೆ

ಯಾವುದೇ
ದಿರುತ್ತಾರೆ.

ಭಾರವಾಡ.

Advocates, K.G.F.

[illegible]

SCHEDULE	SCHEDULE
The land situated at Hogari village, Kasaba Hobli, Kolar Taluk bearing old Sy.No. 7/1 measuring total extent of 1 acre 34.12.00 guntas after phodi assigned as Sy.No. 7/8 measuring 0.14.12.00 guntas bounded on:- East by: "D" Schedule property allotted to Lokesh, West by: "B" Schedule property allotted to Manjula, North by: Beerappa's land and 2 guntas of land in Sy.No.7/1 belonging to one Harish.T, South by: Road. Given under my hand and seal of this court on this 16th day of June 2026. By the order of the court: Sheristadar Hon'ble Pr. Senior civil Judge Kolar, Advocate for Petitioner: Mohammed Hannef, Advocate, Kolar	Lands situated at Sidlaghatta village, Kasaba Hobli, Sidlaghatta taluk Chikkaballapur Dist. 1. Land bearing sy.no. 229/1A measuring to an extent of 0-08.08 Guntas assessed at Rs. 1.05/-; 2. Land bearing sy.no. 222/1 measuring to an extent of 0-11 guntas along with 0-08 Gunta Phut karab assessed at Rs.1-04/- 3. Land bearing sy.no. 222/2 measuring to an extent of 0-04 guntas along with 0-08 Gunta Phut karab assessed. Rs.35/- 4. Land bearing sy.no. 222/3 measuring to an extent of 0-04 guntas assessed at Rs.0-40/- ಇದರಲ್ಲಿ ಮೂರು ಅಂಶಗಳು ಮೇಲೆ: ಬಿಡುಗಡೆಗಾಗಿ, ಬಿಡುಗಡೆಗಾಗಿ ಇವುಗಳನ್ನು ಮಾಡಿ ಪರಿಶೀಲಿಸಿ: 1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22. 23. 24. 25. 26. 27. 28. 29. 30. 31. 32. 33. 34. 35. 36. 37. 38. 39. 40. 41. 42. 43. 44. 45. 46. 47. 48. 49. 50. 51. 52. 53. 54. 55. 56. 57. 58. 59. 60. 61. 62. 63. 64. 65. 66. 67. 68. 69. 70. 71. 72. 73. 74. 75. 76. 77. 78. 79. 80. 81. 82. 83. 84. 85. 86. 87. 88. 89. 90. 91. 92. 93. 94. 95. 96. 97. 98. 99. 100. 101. 102. 103. 104. 105. 106. 107. 108. 109. 110. 111. 112. 113. 114. 115. 116. 117. 118. 119. 120. 121. 122. 123. 124. 125. 126. 127. 128. 129. 130. 131. 132. 133. 134. 135. 136. 137. 138. 139. 140. 141. 142. 143. 144. 145. 146. 147. 148. 149. 150. 151. 152. 153. 154. 155. 156. 157. 158. 159. 160. 161. 162. 163. 164. 165. 166. 167. 168. 169. 170. 171. 172. 173. 174. 175. 176. 177. 178. 179. 180. 181. 182. 183. 184. 185. 186. 187. 188. 189. 190. 191. 192. 193. 194. 195. 196. 197. 198. 199. 200. 201. 202. 203. 204. 205. 206. 207. 208. 209. 210. 211. 212. 213. 214. 215. 216. 217. 218. 219. 220. 221. 222. 223. 224. 225. 226. 227. 228. 229. 230. 231. 232. 233. 234. 235. 236. 237. 238. 239. 240. 241. 242. 243. 244. 245. 246. 247. 248. 249. 250. 251. 252. 253. 254. 255. 256. 257. 258. 259. 260. 261. 262. 263. 264. 265. 266. 267. 268. 269. 270. 271. 272. 273. 274. 275. 276. 277. 278. 279. 280. 281. 282. 283. 284. 285. 286. 287. 288. 289. 290. 291. 292. 293. 294. 295. 296. 297. 298. 299. 300. 301. 302. 303. 304. 305. 306. 307. 308. 309. 310. 311. 312. 313. 314. 315. 316. 317. 318. 319. 320. 321. 322. 323. 324. 325. 326. 327. 328. 329. 330. 331. 332. 333. 334. 335. 336. 337. 338. 339. 340. 341. 342. 343. 344. 345. 346. 347. 348. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 359. 360. 361. 362. 363. 364. 365. 366. 367. 368. 369. 370. 371. 372. 373. 374. 375. 376. 377. 378. 379. 380. 381. 382. 383. 384. 385. 386. 387. 388. 389. 390. 391. 392. 393. 394. 395. 396. 397. 398. 399. 400. 401. 402. 403. 404. 405. 406. 407. 408. 409. 410. 411. 412. 413. 414. 415. 416. 417. 418. 419. 420. 421. 422. 423. 424. 425. 426. 427. 428. 429. 430. 431. 432. 433. 434. 435. 436. 437. 438. 439. 440. 441. 442. 443. 444. 445. 446. 447. 448. 449. 450. 451. 452. 453. 454. 455. 456. 457. 458. 459. 460. 461. 462. 463. 464. 465. 466. 467. 468. 469. 470. 471. 472. 473. 474. 475. 476. 477. 478. 479. 480. 481. 482. 483. 484. 485. 486. 487. 488. 489. 490. 491. 492. 493. 494. 495. 496. 497. 498. 499. 500. 501. 502. 503. 504. 505. 506. 507. 508. 509. 510. 511. 512. 513. 514. 515. 516. 517. 518. 519. 520. 521. 522. 523. 524. 525. 526. 527. 528. 529. 530. 531. 532. 533. 534. 535. 536. 537. 538. 539. 540. 541. 542. 543. 544. 545. 546. 547. 548. 549. 550. 551. 552. 553. 554. 555. 556. 557. 558. 559. 560. 561. 562. 563. 564. 565. 566. 567. 568. 569. 570. 571. 572. 573. 574. 575. 576. 577. 578. 579. 580. 581. 582. 583. 584. 585. 586. 587. 588. 589. 590. 591. 592. 593. 594. 595. 596. 597. 598. 599. 600. 601. 602. 603. 604. 605. 606. 607. 608. 609. 610. 611. 612. 613. 614. 615. 616. 617. 618. 619. 620. 621. 622. 623. 624. 625. 626. 627. 628. 629. 630. 631. 632. 633. 634. 635. 636. 637. 638. 639. 640. 641. 642. 643. 644. 645. 646. 647. 648. 649. 650. 651. 652. 653. 654. 655. 656. 657. 658. 659. 660. 661. 662. 663. 664. 665. 666. 667. 668. 669. 670. 671. 672. 673. 674. 675. 676. 677. 678. 679. 680. 681. 682. 683. 684. 685. 686. 687. 688. 689. 690. 691. 692. 693. 694. 695. 696. 697. 698. 699. 700. 701. 702. 703. 704. 705. 706. 707. 708. 709. 710.

ಹುಣಸೂರು ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ, ಹುಣಸೂರು
ಮೊದಲನೇ ಮಹಡಿ, ಎಸ್.ಜೆ.ಆರ್.ವೈ ಕಟ್ಟಡ,
ನಗರ ಸಭೆ ಆವರಣ, ಹುಣಸೂರು-571105
Gmail.hunsurplanning@gmail.com ದೂರವಾಣಿ:08222-295122
ಸು.ಹ.ಯೋ.ಪ್ರಾ/ಮೂ.ಗ್ರಾ/ಭೂ.ಉ.ಬ/66/2026-27 ದಿನಾಂಕ: 10.06.2026

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

(ಕರ್ನಾಟಕ ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಕಾಯ್ದೆ 1961 ರ ಕಲಂ 14(ಎ) ರನ್ವಯ)

ಮೈಸೂರು ಜಿಲ್ಲೆ, ಹುಣಸೂರು ತಾಲ್ಲೂಕು, ಕಸಬಾ ಹೋಬಳಿ, ಮೂಕನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ:133/3ರಲ್ಲಿ 0ಎ-09.08ಗುಂ ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ಸರ್ಕಾರದಿಂದ ಅನುಮೋದನೆಯಾದ ಹುಣಸೂರು ವಿಸ್ತೃತ ಸ್ಥಳೀಯ ಯೋಜನಾ ಪ್ರದೇಶದಲ್ಲಿ ಕೃಷಿ/ವ್ಯವಸಾಯ ವಲಯದಲ್ಲಿ ಕಾಯ್ದಿರಿಸಲಾಗಿದ್ದು, ಸದರಿ ವಲಯದಿಂದ ವಾಣಿಜ್ಯ ವಲಯಕ್ಕೆ ಭೂಉಪಯೋಗ ಬದಲಾವಣೆ ಕೋರಿ ಶ್ರೀ.ಜವಾಹರಶಿರಗಣ್ಣವರ ಬಿನ್ ಲೇ.ಆನಂದ ಶಿರಗಣ್ಣವರ ಇವರು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಅರ್ಜಿದಾರರು ಸಲ್ಲಿಸಿರುವ ಸಾರ್ವಜನಿಕ ಹಿತಾಸಕ್ತಿಯು ಈ ಕೆಳಕಂಡಂತಿರುತ್ತದೆ. ಮೈಸೂರು ಜಿಲ್ಲೆ, ಹುಣಸೂರು ತಾಲ್ಲೂಕು, ಕಸಬಾ ಹೋಬಳಿ, ಮೂಕನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ:133/3ರಲ್ಲಿ 0ಎ-09.08ಗುಂ ವಿಸ್ತೀರ್ಣದ ಜಮೀನು ಸರ್ಕಾರದಿಂದ ಅನುಮೋದನೆಯಾಗಿರುವ ಹುಣಸೂರು ಪಟ್ಟಣದ ಸರ್ಕಾರದಿಂದ ಅನುಮೋದನೆಯಾದ ಹುಣಸೂರು ವಿಸ್ತೃತ ಸ್ಥಳೀಯ ಯೋಜನಾ ಪ್ರದೇಶದಲ್ಲಿ ವ್ಯವಸಾಯ/ಕೃಷಿ ವಲಯದಲ್ಲಿದ್ದು ವಾಣಿಜ್ಯ ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಉಪಯೋಗ ಬದಲಾವಣೆ ಪಡೆದು ಸದರಿ ವಾಣಿಜ್ಯ ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಪರಿವರ್ತನೆ ಆದ ನಂತರ ವಾಣಿಜ್ಯ ವಿಸ್ತಾರ ಸ್ಥಳಕ್ಕೆ ಅನುಮೋದನೆ ಪಡೆದು ವಾಣಿಜ್ಯ ಬಡಾವಣೆಯನ್ನು ನಿರ್ಮಿಸಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಮತ್ತು ಬಡವರಿಗೆ ಅನುಕೂಲವಾಗುವಂತೆ ಅಂಗಡಿಯುಂಟುಪುಗಳನ್ನು ನಿರ್ಮಿಸಿ ಕೆಲಸ-ಕಾರ್ಯಗಳನ್ನು ನೀಡುವ ಸಾರ್ವಜನಿಕ ಹಿತಾಸಕ್ತಿ ಅಂಶವನ್ನು ಹೊಂದಿರುತ್ತವೆ ಎಂದು ಅರ್ಜಿದಾರರು ತಿಳಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಕರ್ನಾಟಕ ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಕಾಯ್ದೆ 1961 ರ ಕಲಂ 14(ಎ) ರನ್ವಯ ಪ್ರಕಾರ ವ್ಯವಸಾಯ/ಕೃಷಿ ವಲಯದಿಂದ ವಾಣಿಜ್ಯ ಉದ್ದೇಶಕ್ಕೆ ಭೂಉಪಯೋಗ ಬದಲಾವಣೆ ಮಾಡುವ ಸಂಬಂಧ ಸಾರ್ವಜನಿಕರಿಂದ ಯಾವುದೇ ಸಲಹೆ/ಅಕ್ಷೇಪಣೆಗಳಿದ್ದಲ್ಲಿ ಈ ಪ್ರಕಟಣೆ ಹೊರಡಿಸಿದ ದಿನಾಂಕದಿಂದ 07 ದಿನಗಳ ಒಳಗಾಗಿ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ಹುಣಸೂರು ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ, ಹುಣಸೂರು ಇವರಿಗೆ ಲಿಖಿತವಾಗಿ/ನೋಂದಾಯಿತ ಅಂಚೆ ಮೂಲಕ ಸಲ್ಲಿಸಲು ತಿಳಿಸಲಾಗಿದೆ. ಅವಧಿ ಮುಗಿದ ನಂತರ ಬರುವ ಸಲಹೆ/ಅಕ್ಷೇಪಣೆಗಳನ್ನು ಪರಿಗಣಿಸಲಾಗುವುದಿಲ್ಲ.

ಸಹಿ/- (ಶ್ರೀ.ಹೆಚ್.ಪಿ.ಅಮರ್ ನಾಥ್) ಸಹಿ/- (ಶ್ರೀ.ಮತಿ.ಹೆಚ್.ಕೆ.ರೇಣುಕ)

ಅಧ್ಯಕ್ಷರು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಹಾಗೂ
ಹುಣಸೂರು ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ, ಸಹಾಯಕ ನಿರ್ದೇಶಕರು
ಹುಣಸೂರು ಹುಣಸೂರು ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ

ಹುಣಸೂರು

DIPR/DDMYS/312/KSMCA/221/2026-27

DIPR/DDMYS/312/KSMCA/221/2026-27

ಕರ್ನಾಟಕ ಸರ್ಕಾರ (ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸ್ವಾಮ್ಯತೆ ಸಂಸ್ಥೆ)
ಕೆ.ಎಚ್.ಪಾಟೀಲ ವೈದ್ಯಕೀಯ ವಿಜ್ಞಾನಗಳ ಸಂಸ್ಥೆ, ಗದಗ
ಹಿಂದಿನ ಹೆಸರು ಗದಗ ವೈದ್ಯಕೀಯ ವಿಜ್ಞಾನಗಳ ಸಂಸ್ಥೆ, ಗದಗ ಮುಳಗುಂದ
ರಸ್ತೆ, ಪುಲ್ಲಸಮ್ಮದ, ಗದಗ-582103 ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 08372-200601
E-mail ID : gimsgadag@gmail.com
web : www.gimsgadag.karnataka.gov.in
File No : KHPIMS/Tender/Cost Per Test/20/2026-27/35
Date : 16.06.2026

ಇ-ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

ಕೆ.ಎಚ್.ಪಾಟೀಲ ವೈದ್ಯಕೀಯ ವಿಜ್ಞಾನಗಳ ಸಂಸ್ಥೆ, ಜೀವ ರಸಾಯನ ವಿಭಾಗಕ್ಕೆ Biochemistry Analyser Reagents Cost Per Reportable Test Reagent Rental Basis ಮುಖಾಂತರ ವೈದ್ಯಕೀಯ ಪ್ರಯೋಗ ಶಾಲಾ ಪರೀಕ್ಷೆಗಳಿಗಾಗಿ ಬಾಡಿಗೆ ಆಧಾರದ ಮೇಲೆ ಸರಬರಾಜುವಿಗಾಗಿ ಕರೆದ ಟೆಂಡರ್ ಆಸಕ್ತಿಯುಳ್ಳ ಸಂಘ-ಸಂಸ್ಥೆಗಳಿಂದ ದ್ವಿ-ಲಕೋಟಿ ಪದ್ಧತಿಯಲ್ಲಿ ಇಂ-ಪ್ರೋಕ್ಯೂರಮೆಂಟ್ ಮೂಲಕ ಮರು ಟೆಂಡರ್ ಕರೆಯಲಾಗಿದ್ದು, ದಿನಾಂಕ : 17.06.2026 ರಿಂದ ದಿನಾಂಕ : 01.07.2026ರ ಸಾಯಂಕಾಲ 4:00 ಗಂಟೆವರೆಗೆ ಇ-ಪೋರ್ಟಾಲ್ ಸಂಖ್ಯೆ: DME/2026-27/IND2076 (<https://kppp.karnataka.gov.in/>)ನಲ್ಲಿ ಟೆಂಡರ್ ಆಪ್ಲಿಕೇಷನ್ ಮಾಡಬಹುದಾಗಿದೆ. ಹೆಚ್ಚಿನ ಮಾಹಿತಿಗಾಗಿ ಕರ್ತವ್ಯದ ದಿನಗಳಲ್ಲಿ ಕೆಳಗಡೆ ಸಹಿ ಮಾಡಿದವರ ಕಛೇರಿಗೆ ಸಂಪರ್ಕಿಸಬಹುದು.

ಸಹಿ/- ನಿರ್ದೇಶಕರು

ಕೆ.ಎಚ್.ಪಾಟೀಲ ವೈದ್ಯಕೀಯ ವಿಜ್ಞಾನಗಳ ಸಂಸ್ಥೆ,
ವಸಾಸಂಇ/ಗದಗ/122/ಕೆಎಸ್ಎಂಸಿಎ/2026-27
ಗದಗ

ಪ್ರಾರಂ ೨ ಸಾರ್ವಜನಿಕ ಫೋರಮ್ (ಭಾರತದ ಇನ್ಫ್ರಾಸ್ಟ್ರಕ್ಚರ್ ಮತ್ತು ಬ್ಯಾಂಕ್ ರೆಸಕ್ಯೂ ಫಂಡ್ (ಪಾಲಿಟರಿಕ್ ಲಿಕ್ವಿಡೇಷನ್ ಪ್ರಕ್ರಿಯೆ) ನಿಯಮಾವಳಿಗಳು, 2017ರ ನಿಯಮಾವಳಿ4) ಸಿಂಜೀನ್ ಮ್ಯಾನುಫ್ಯಾಕ್ಚರಿಂಗ್ ಸೊಲ್ಯೂಷನ್ಸ್ ಲಿಮಿಟೆಡ್‌ನ ಪಾಲುದಾರರ ಗಮನಕ್ಕೆ	
1.	ಸಾಂಸ್ಥಿಕ ಪ್ರಕ್ರಿಯೆ ಹೆಸರು ಸಿಂಜೀನ್ ಮ್ಯಾನುಫ್ಯಾಕ್ಚರಿಂಗ್ ಸೊಲ್ಯೂಷನ್ಸ್ ಲಿಮಿಟೆಡ್
2.	ಸಾಂಸ್ಥಿಕ ಪ್ರಕ್ರಿಯೆ ಸಂಸ್ಥಾಪನಾ ದಿನಾಂಕ ಆಗಸ್ಟ್ 28, 2022
3.	ಸಾಂಸ್ಥಿಕ ಪ್ರಕ್ರಿಯೆ ಸಂಸ್ಥಾಪನೆ/ನೋಂದಣಿ ಪಡೆದಕೊಂಡಿರುವ ಪ್ರಾಧಿಕಾರ ಆರ್.ಎ.-ಬೆಂಗಳೂರು
4.	ಸಾಂಸ್ಥಿಕ ಪ್ರಕ್ರಿಯೆ ಸಾಂಸ್ಥಿಕ ಗುರುತಿನ ಸಂಖ್ಯೆ U24290KA2022PLC165409
5.	ಸಾಂಸ್ಥಿಕ ಪ್ರಕ್ರಿಯೆ ನೋಂದಾಯಿತ ಕಛೇರಿ ಮತ್ತು ಪ್ರಧಾನ ಕಛೇರಿ (ಯಾವುದಾದರೂ ಇದ್ದಲ್ಲಿ) ಆರ್.ಎ.ಫಿಲಿಕ್ಸ ಕೊಡು, ನೆಲ ಮಹಡಿ, ದಿ ಹಾಟ್, ಬಸರ್ 8ಎ, 360 ಡಿಗ್ರಿ ರಿಸರ್ಚ್ ಪಾರ್ಕ್, ಮೊದಲನೇ ಹಂತ, ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಸಿಟಿ, ಬೆಂಗಳೂರು - 560 100, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಕರ್ನಾಟಕ, ಭಾರತ.
6.	ಸಾಂಸ್ಥಿಕ ಪ್ರಕ್ರಿಯೆ ಲಿಕ್ವಿಡೇಷನ್ ಆರಂಭಿಕ ದಿನಾಂಕ ಜೂನ್ 15, 2026
7.	ಲಿಕ್ವಿಡೇಷನ್ ಹೆಸರು, ವಿಳಾಸ, ಇಮೇಲ್ ವಿಳಾಸ, ದೂರವಾಣಿ ಸಂಖ್ಯೆ ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ ಹೆಸರು: ಪ್ರಿ. ಜಾವಿ ಚಾಕೊ ವಿಳಾಸ: ನಂ. 120, 3ನೇ ಕ್ರಾಸ್, 3ನೇ ಮುಖ್ಯ, ಪ್ರೈಮ್ ವ್ಯಾಲಿ ಪ್ಲಾಟ್ ಲೇಔಟ್, ಬೆಂಗಳೂರು ಹೋಬಳಿ, ಬೆಂಗಳೂರು - 560 105 ಇಮೇಲ್: jobykc@gmail.com ಫೋನ್: +91 96633 08656 ಪ್ರಕ್ರಿಯೆ ಇಮೇಲ್ : syngene.vl@gmail.com ನೋಂದಣಿ ಸಂಖ್ಯೆ: IBB/IPA-001/IP-P01372/2018-19/12300
8.	ಕ್ರೇಮ್‌ಗಳನ್ನು ಸಲ್ಲಿಸುವ ಕೊಠಡಿಯ ದಿನಾಂಕ ಜುಲೈ 15, 2026
ಈ ಪ್ರಕಟಣೆಯ ಮೂಲಕ ತಿಳಿಸುವುದು ಏನೆಂದರೆ, ಮೆ. ಸಿಂಜೀನ್ ಮ್ಯಾನುಫ್ಯಾಕ್ಚರಿಂಗ್ ಸೊಲ್ಯೂಷನ್ಸ್ ಲಿಮಿಟೆಡ್‌ನ ಪಾಲಿಟರಿಕ್ ಲಿಕ್ವಿಡೇಷನ್ ಪ್ರಕ್ರಿಯೆಯು ಜೂನ್ 15, 2026 ರಂದು ಆರಂಭವಾಗಿದೆ. ಮೆ. ಸಿಂಜೀನ್ ಮ್ಯಾನುಫ್ಯಾಕ್ಚರಿಂಗ್ ಸೊಲ್ಯೂಷನ್ಸ್ ಲಿಮಿಟೆಡ್‌ನ ಪಾಲುದಾರರು ತಮ್ಮ ಕ್ಷೇಮಗಳ ಪಾಲುದಾರರನ್ನು, ಮೇಲಿನ ಕಾಲಂ 7ರಲ್ಲಿ ಉಲ್ಲೇಖಿಸಲಾಗಿರುವ ವಿಳಾಸದಲ್ಲಿರುವ ಲಿಕ್ವಿಡೇಷನ್ ದಿನಾಂಕ ಜುಲೈ 15, 2026ರೊಳಗೆ ಸಲ್ಲಿಸಬೇಕೆಂದು ಈ ಮೂಲಕ ಕರೆ ನೀಡಲಾಗಿದೆ. ಪೈನಾನ್ಸಿಯಲ್ ಕ್ರೆಡಿಟರ್‌ಗಳು ತಮ್ಮ ಕ್ಷೇಮ ಪಾಲುದಾರರನ್ನು ವಿಧಿಸುತ್ತಿರುವ ವಿಧಾನದಲ್ಲಿ ಮಾತ್ರ ಸಲ್ಲಿಸಬೇಕಾದ ಎಲ್ಲಾ ಪಾಲುದಾರರು ತಮ್ಮ ಕ್ಷೇಮ ಪಾಲುದಾರರನ್ನು ಮಿದ್ವಾನ್ಯಿಯಾಗಿ, ಅಂತಿಮ ಮೂಲಕವಾಗಿ ಅಥವಾ ಮಿದ್ವಾನ್ಯ ವಿಧಾನದ ಮೂಲಕವಾಗಿ ಸಲ್ಲಿಸಬಹುದು. ಸತ್ಯಕ್ಕೆ ಮೂರವಾದ ಅಥವಾ ದಾರಿ ತಪ್ಪಿರುವ ಕ್ಷೇಮ ಪಾಲುದಾರಗಳು ಸಲ್ಲಿಸಬೇಕಾದ ಜುಲೈನ ವಿಧಿಸಲಾಗುತ್ತದೆ. ದಿನಾಂಕ: 17.06.2026 ಸ್ಥಳ: ಬೆಂಗಳೂರು	
ಸಹಿ/- ಚಾಬಿ ಚಾಕೊ ಲಿಕ್ವಿಡೇಟರ್ ನೋಂದಣಿ ಸಂಖ್ಯೆ: IBB/IPA-001/IP-P01372/2018-19/12300	

Hosadigantha, Bengaluru 17-06-2026